

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT)(Insolvency) NO.306 OF 2019

In the matter of:

Pradeep M.R.

Appellant

Vs

Ravindra Belayur R.P. of Merchem Ltd & Ors

Respondent

Mr. Kartik Malhotra and Ms Mehak Khurana, Advocates for appellant.
MR. NPS Chawla, Mr. Kausubh Prakash, Mr. Surekh K. Baxy,
Mr.P.V. Dinesh, Sindhu T.P. , Advocates for R2
Mr. K.N. Balakrishnan, Mr. Raviadu Balayur, Advocates for R1.

With

COMPANY APPEAL(AT)(Insolvency) NO.307 OF 2019

In the matter of:

Merchem (India) Pvt Ltd & Anr

Appellant

Vs

Ravindra Belayur R.P. of Merchem Ltd & Ors

Respondent

Ms Abhilash Sherwat, Advocate for appellant.
MR. NPS Chawla, Mr. Kausubh Prakash, Mr. Surekh K. Baxy,
Mr.P.V. Dinesh, Sindhu T.P. , Advocates for R2
Mr. K.N. Balakrishnan, Mr. Raviadu Balayur, Advocates for R1.

With

COMPANY APPEAL(AT)(Insolvency) NO.315 OF 2019

In the matter of:

P.E. Thomas

Appellant

Vs

Ravindra Belayur R.P. of Merchem Ltd & Ors

Respondent

Mr. Sangram Patnaik, Mr. Sumit Chauhan, Advocates for appellant.

Mr. NPS Chawla, Mr. Kautubh Prakash and Mr. Surekh K Baxy, Advcoates for Respondent.

Mr.P.V. Dinesh, Sindhu T.P. , Advocates for R2

Mr. K.N. Balakrishnan, Mr. Ravindra Belayur, Advocates for R1.

With

COMPANY APPEAL(AT)(Insolvency) NO.554 OF 2019

In the matter of:

Industrial Engineering Co

Appellant

Vs

Merchem Ltd & Anr

Respondent

Mr. Hirendra Malkan, Advocate for Appellant.

Mr. K.N. Balakrishnan, Mr. Raviadu Balayur, Advocates for R1.

ORDER

13.01.2020- Learned counsel for the appellant in Company Appeal (AT) No.554 of 2019 is directed to implead Resolution Applicant as Respondent and supply copy of the memo of appeal to Resolution Applicant and the memo of appeal be amended. Resolution Applicant is directed to file reply within a week.

2. Resolution Applicant has filed addition affidavit and some documents. However, the appellant has taken the objection that on earlier date it was directed to place on record the affidavit dated 27.11.2019.

3. In this regard, Resolution Applicant is directed to file the application and serve a copy to the opposite party. The application will be considered while hearing the appeals.

4. Heard learned counsel for the appellant in Company Appeal(AT)(Insolvency) No.306 and 307 of 2019. Arguments concluded.

However, due to paucity of time the arguments of other appellants have not been heard.

5. Let the matter be fixed on **5th February, 2020** for hearing.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/nn